

a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 —

- (1) The Sixth Amendment of 1973 of the Indian Administrative Service (Pay) Rules, 1954, published in Notification No GSR 649 in Gazette of India dated the 23rd June, 1973
- (2) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1973, published in Notification No GSR 650 in Gazette of India dated the 23rd June, 1973
- (3) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1973, published in Notification No GSR 651 in Gazette of India dated the 23rd June, 1973
- (4) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1973 published in Notification No GSR 652 in Gazette of India dated the 23rd June 1973 [Placed in Library. See No LT-5256/73]

UNLAWFUL ACTIVITIES (PREVENTION) AMENDMENT RULES, 1973

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K C PANT) I beg to lay on the Table a copy of the Unlawful Activities (Prevention) Amendment Rules, 1973, (Hindi and English versions) published in Notification No S O 346(E) in Gazette of India dated the 21st June, 1973, under sub-section (3) of section 21 of the Unlawful Activities (Prevention) Act, 1967 [Placed in Library. See No LT-5257/73]

RE QUESTION OF PRIVILEGE— contd.

SHRI SHYAMNANDAN MISHRA (Bengusara) Sir, on a point of order

MR SPEAKER I have given my ruling and there is no point of order on that

SHRI H N MUKERJEE (Calcutta-North-East) I submit in all seriousness that the matter raised by Shri Shyamnandan Mishra is very important

MR SPEAKER I have ruled it out

SHRI H N MUKERJEE You can keep it pending. Otherwise, how can we function in Parliament?

MR SPEAKER No I do not give my consent to it. It is not a privilege motion. There is no occasion for any privilege motion. Any party has the right to hold its meetings, which are private. They have a right to issue directions to their members. I am sorry I am not allowing it.

SHRI H N MUKERJEE If the leader of the Congress Party or the Deputy Leader has told Parliament that the report was wrong and the implications were wrong, I could have understood it. But you, Sir, presiding over the Parliament, are helping to say good-bye to all parliamentary conventions. We do not want to hobnob with anybody, Congress members or anybody else. But Parliament means a mutual exchange (Interruptions)

MR SPEAKER I am not allowing it. Now Shri Pahadia for next item.

PAPERS LAID ON THE TABLE— contd.

INDIAN TELEGRAPH (FIRST AMENDMENT) RULES, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA) I beg to lay on the Table a copy of the